- (c) In terms of Article 15(5) of the Constitution, both Stats Legislature as well as Parliament are competent to make laws in so far as advancement of weaker sections in matters of admissions is concerned, and, therefore, Self-financing institutions declared by the Central Government as Deemed to be Universities under Section (3) of the UGC Act, can also be regulated for:
 - (0 implementing the policy of reservations in admissions,
 - (ii) ensuring fair & transparent admission procedures,
 - (iii) ensuring the responsbility of admission and other fees.

Pending applications for recognition by UGC

- 4153. SHRI RAJEEV CHANDRA SEKHAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the number of requests pending with the UGC as on 31 st March, 2007 for the recognition of institutions of higher education-colleges etc., Statewise;
- (b) the normal time taken by UGC for according recognitions to such institutions so as to enable them to get grants for their various projects; and
- (c) the number of pending cases likely to be cleared during 2007-08, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) As per the information provided by the University Grants Commission (UGC), a total of 288 proposals/requests for inclusion in the list of colleges prepared under Section 2(0 & 12(B) of the UGC Act, 1956, are either pending or under correspondence with the UGC as on 31.03.2007. A Statement showing the details, State-wise, is annexed. (See below).

(b) and (c) There is no time limit fixed for this purpose. However, there is a prescribed procedure for determining the eligibility of the colleges for recognition under Section 2(0 and 12(B) of the UGC Act, 1956, which requires submission of proper documents. Therefore, the clearance of a proposal depends on the submission of proper documents by the applicant college even though the UGC takes action to clear the proposals early.

Statement

[14 May, 2007]

State-wise details of proposals for recognition by UGC

RAJYA SABHA

SI. No.	State/Union Territory	Number of proposals pending	Number of proposals under correspondence	Total
1	2	3	4	5
1.	Andhra Prdesh	_	01	01
2	Arunachal Pradesh	_	_	_
3.	Assam	01	08	09
4.	Bihar	_	16	16
5.	Chhattishgarh	_	02	02
6.	Goa	_	01	01
7.	Gujarat	02	13	15.
8.	Haryana	_	01	01
9.	Himachal Pradesh	_	_	_
10.	Jammu & Kashmir	_	01	01
11.	Jharkhand	_	05	05
12.	Karnataka	_	07	07
13.	Kerala	03	18	21
14.	Madhya Pradesh	02	27	29
15.	Maharashtra	01	80	81
16.	Manipur		_	_
17	Meghalaya	_	_	_
18.	Mizoram	_	01	01
19.	Nagaland	_	_	_
20.	Orissa		21	21
21.	Punjab	01	15	16
22.	Rajasthan	01	04	05
23.	Sikkim	_	_	_
24.	Tamil Nadu	_	10	10
25.	Tripura	_	_	_
26.	Uttar Pradesh	07	25	32

1	2	3	4	5
27.	Uttarakhand	_	02	02
28.	West Bengal	_	10	10
29.	Andaman and Nicobar	_	_	_
30.	Islands Chandigarh	_	_	_
31.	Dadra and Nagar Haveli	_	_	_
32.	Daman and Diu		_	
33.	Lakshadweep		_	
34.	Puducherry	_	01	01
35.	National Capital Territory of Delhi	01	_	01
	TOTAL	19	269	288

New programmes for children and teachers

- 4154. SHRIMATI S.G. INDIRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the National Council of Educational Research and Training has introduced some new programmes for children and teachers;
 - (b) if so, the details thereof;
- (c) whether it is a also a fact that the NCERT is also considering to introduce manuals for teachers and set up reading corners in the schools; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD.ALI ASHRAF FATMI): (a) and (b) The National Curriculum Framework (NCF)-2005 adopted by National Council of Eductional Research and Training (NCERT) approaches the concerns of children and teachers in an innovative manner.